
(2021) 07 OHC CK 0104

In the Orissa High Court

Case No : Writ Petition Civil (OAC) No.3477 of 2016

Sabyasachi Sahu

APPELLANT

Vs

State Of Odisha And Others

RESPONDENT

Date of Decision : 14-07-2021

Acts Referred:

Citation : (2021) 07 OHC CK 0104

Hon'ble Judges : K.R.Mohapatra, J

Bench : Single Bench

Advocate : J.S.Maharana, R.N.Acharya

Judgement

K.R.Mohapatra, J

1. This matter is taken up by video conferencing mode.
2. Mr.Acharya, learned Standing Counsel for School and Mass Education Department prays for one week time to file counter affidavit.
3. Put up this matter on 30th July, 2021.
4. Although the matter was admitted on 27th September, 2016 and that Mr.G.C.Mohapatra, learned Standing Counsel for School and Mass Education was present on that date, and by order dated 2nd January, 2018, direction was made to file the counter affidavit positively by the next date, i.e., by 20th February, 2018, but counter affidavit has not been filed till date. On the other hand, Mr.Acharya, learned Standing Counsel for School and Mass Education Department prays for further time to file counter affidavit.
5. Hence, it is directed that counter affidavit shall be accepted subject to payment of cost of Rs.5,000/- (rupees five thousand) to learned counsel for the Petitioner.

6. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order

available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide

Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

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